

ITEM NO.22

Court 9 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Nos. 12557-12558/2021

(Arising out of impugned final judgment and order dated 18-06-2021 in OMP(ENF.)(COMM.) No. 82/2019 18-06-2021 in IA No. 7023/2019 passed by the High Court of Delhi at New Delhi)

THE EMBASSY OF ISLAMIC REPUBLIC OF AFGHANISTAN

Petitioner(s)

VERSUS

KLA CONST. TECHNOLOGIES PVT. LTD.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.99148/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.99150/2021-EXEMPTION FROM FILING AFFIDAVIT and IA No.99147/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 19-08-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VINEET SARAN

HON'BLE MR. JUSTICE DINESH MAHESHWARI

For Petitioner(s) Ms. Akriti Chaubey, Adv.
Mr. Ejaz Maqbool, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

In view of letter circulated by learned counsel
for the petitioner seeking an adjournment of six weeks,
let the matter be listed after six weeks.

(NEETA SAPRA)
COURT MASTER

(PRADEEP KUMAR)
COURT MASTER